

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.222- IA/786(AHM)2024  
in  
**C.P.(IB)/11(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

V/s

Sunil Surendra Kakkad

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Aditya Gupta, Adv. a.w Mr. Mohit Gupta, Adv.

For the SBI

: Ms Aishwarya Reddy a/w Adv. Mr. Nisarg Bhardwaj R-1

For HDFC

: None

**ORDER**

**IA/786(AHM)2024**

HDFC bank has not been served as per the order dated 16.06.2024. Ld. Counsel for the applicant is directed to serve notice upon HDFC Bank.

List for further consideration on 29.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**